

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No.410

IA/79/ND/2024, IA/935/ND/2024 IN IB/635/ND/2023

**IN THE MATTER OF:**

Gupshup Technology India Private Limited	...	Applicant
Versus		
Dhani Healthcare Limited	...	Respondent

**Under Section 9 (IBC)**

**Order delivered on 05.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Kinjal Goyal Adv. Jasjeet Singh

For the Respondent : Adv. Ankit Banati Adv .Tarini Khurana

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Applicant, Learned Counsel for the Respondent are present through VC. Both the Counsels submitted that the matter has already been settled. Both the parties are directed to file joint memo with regard to settlement. List the matter on **02.08.2024**.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**